IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR CP 103/2002 in OA 351/2002 DATE OF ORDER: 19.2.2003

- 1. Hazari Singh son of Shri Nathu Singh
- 2. Ram Swaroop Jat son of Shri Ganga Ram
- 3. Bheru Lal Mali son of Shri Panna Lal Mali
- 4. Keshav Dev son of Shri Sher Singh
- 5. Shyam Lal son of Shri Mangi Lal
- 6. Mukesh Chand Jain son of Shri Prem Kumar
- 7. Jitendra Kumar son of Shri Nathu Singh
- 8. Ashok Kumar Sharma son of Shri Kalu Ram Sharma
- 9. Gopal Singh Chauhan son of Shri Bhanwar Lal Chauhan
- 10. Deepak Singh son of Shri Devendra Pal Singh
 - Jordan Francis Robert son of Shri Joel Robert
- 12. Kamlesh Kumar Gaur son of Shri Ramesh Chand Gaur
- 13. Prabhu Singh Rawat son of Shri Ghasi Singh Rawat
- 14. Manik Kumar son of Shri Bishan Lal
- 15. Gopal Lal Mali son of Shri Bhalu Mali
- Kailash Kant Sharma son of Shri Ganga Nand Sharma
- 17. Trivendra Kumar Sharma son of Shri Suresh Chand Sharma 18. Damodar Morya son of Shri Bagta Ram Moray (All the applicants are working as Helper Khallasi in

the office of Dy. Chief Electrical Engineer (Workshop), Western Railway, Ajmer.)

.... Applicants

VERSUS

1. Shri M.D. Sharma, Deputy Chief Electrical Engineer (Work Shop), North Western Zone, North Western Railway, Ajmer Division, Railway Power House, Nagra, Ajmer.

.... Respondents

applicants. Mr. C.B. Sharma, Counsel forthe

Mr. U.D. Sharma, Counsel for the respondent.

CORAM:

Hon ble Mr. Justice G.L. Gupta, Vice Chairman Hon'ble Mr. H.O. Gupta, Member (Administrative).

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PER MR. JUSTICE G.L. GUPTA

Learned counsel for the respondents states that representation of the applicants has been decided vide order 18:252003. A copy of the order has been supplied to the applicants. He further says that reply to the Petition shall be filed in the Registry today.

- A copy of the order dated 18.2.2003 produced before us 2; shows that the respondents have complied with the order of the Tribunal, ofcourse with some delay for which the respondents have tendered unconditional apology.
- In view of this fact, the learned counsel for the 3: applicants does not want to proceed with this Contempt Petition.
- Consequently this Contempt Petition is dismissed as not pressed. Notice@() is discharged.

(H.O. GUPTA) MEMBER (A)

(G.L. GUPTA) VICE CHAIRMAN